

(iii) **CENTRAL GOVERNMENT ASSENT TO LAND ACQUISITION AMENDMENT-BILL PASSED BY MAHARASHTRA LEGISLATURE**

SHRI UTTAM RATHOD (Hingoli): In 1977-78 the Maharashtra Legislature adopted the Land Acquisition (Amendment) Bill providing for increase from 15 per cent to 30 per cent settlement to landowners for land acquired by the Government. The Bill was forwarded by the Government of Maharashtra to the President for the assent but such assent has not so far been given. Because of the non-assent of the Bill by the President the landowners all over Maharashtra have getting very meagre compensation and they are agitated over the matter.

Government are requested to go into the matter urgently and arrange for the assent of the Bill by the President at an early date.

(iv) **NEED FOR WITHDRAWAL OF LOCK-OUT DECLARED BY THE MANAGEMENT OF APOLLO TYRES LTD, KERALA.**

SHRI XAVIER ARAKAL (Ernakulam): Due to the Lock-out declared by the management of Apollo Tyres Ltd., Kerala on 19-7-1981 over one thousand employees are out of work and facing serious problems. The Apollo Tyres Ltd. is a giant tyre factory in Kerala with over Rs. 50 crores public investment. The financial institutions like IDBI, IFCI, ICICI, UTI, LIC, nationalised banks, Government of Kerala, etc., have invested huge amount in this company. The commercial production started on 17-3-1977 but the capacity utilisation has been below 42 per cent. This company has incurred a loss of over Rs. 26 crores. Due to the mismanagement, colossal negligence, financial irregularities a Committee was constituted. As per their report management was taken over on 7-9-1978 under Section 18A of the IDR Act of 1951. A case is still pending on this issue before the High Court of Delhi.

The production and industrial relations were picking up remarkably well in the past. This declaration of lock-out has created great loss, hardship

and inconvenience to the financial institutions, employees, share holders and the public. Thousands are directly and indirectly out of work, causing great economic and social problems.

Therefore, I urge upon this Government to go into the circumstances for the declaration of lockout, punish the culprits, ask to withdraw the declaration of lock-out forthwith and continue the production in the factory.

(v) **SEWER DISPOSAL SCHEME FOR NAINITAL IN UTTAR PRADESH.**

SHRI JITENDRA PRASAD (Shahjahanpur): It is a matter of deep concern and requires urgent attention of the Minister of Tourism regarding the extent of pollution of the lake situated in the city and the most beautiful hill resort of the country—Nainital. The pollution of this town has increased manifold since independence and the tourist traffic has also gone up considerably. This hill resort is being visited every year by thousands of foreign tourists from all over the world. But the sewer disposal system was laid by the Britishers during the pre-Independence period about 80 years ago. As a result of this heavy increase in the population and the tourist traffic the sewer system is absolutely inadequate to fulfil the present requirement resulting in pollution and poisoning of the water of the lake which is also used for drinking purposes in every part of the city. At present, the human refuse goes directly into the lake and it is being used more or less like a Soakpit. If urgent steps are not taken, there is a danger that epidemics and diseases may spread on a large scale at any time, endangering the lives of thousands of residents and tourists of this city. I would request the Ministry of Tourism to take immediate steps in the matter and immediately implement a sewer disposal scheme on war footing so as to save the health and lives of the residents of the area and improve tourism facilities of the country.